

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT

THE HONOURABLE MR.JUSTICE GOPINATH.P.

FRIDAY, THE 08<sup>TH</sup> DAY OF MAY, 2020/18TH VAISAKHA, 1942

W.P(C) NO.9798 OF 2020

PETITIONER:-

MR.BINUMON.J, S/O.JOHN,  
ELLANORA, ERAVICHIRA EAST,  
SOORANAD P.O., KOLLAM DISTRICT  
PIN - 690 522

BY ADV. P MARTIN JOSE,

RESPONDENTS :

1. KALANJOORGRAMAPANCHAYAT,  
REPRESENTED BY ITS SECRETARY,  
KALANJOOR P.O.,  
PATHANAMTHITTA DISTRICT, PIN - 689 694
2. THE SECRETARY,  
KALANJOORGRAMAPANCHAYAT,  
KALANJOOR P.O.,  
PATHANAMTHITTA DISTRICT, PIN - 689 694
3. THE KERALA STATE POLLUTION CONTROL BOARD,  
REPRESENTED BY THE ENVIRONMENTAL ENGINEER,  
DISTRICT OFFICE, PATHANAMTHITTA, PIN NO.689 645
4. THE PRESIDENT,  
KALANJOORGRAMAPANCHAYAT,  
KALANJOOR P.O.,  
PATHANAMTHITTA DISTRICT, PIN - 689 694

R3 BY SRI.T.NAVEEN, SC, KSPCB

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON  
08.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**ORDER**

Admit.

Issue notice by speed post to respondents 1, 2 and 4. The petitioner shall also endeavour to serve notice to the second respondent through E-mail. The petitioner shall also inform the 2<sup>nd</sup> respondent that this matter is listed for further consideration on 12.5.2020.

Si.T.Naveen, the learned Standing Counsel for the third respondent - Pollution Control Board accepts notice. The concerned officers of the Pollution Control Board shall cause inspection of the unit of the petitioner on or before 11.5.2020 and if necessary, issue directions regarding the steps to be taken by the petitioner to abate any possible pollution on restarting operations.

List on 12.5.2020 for further consideration.

**GOPINATH.P.  
JUDGE**

APPENDIX

PETITIONER'S EXHIBITS

- EXHIBIT.P1 TRUE COPY OF THE PROCEEDINGS OF THE ADDITIONAL  
DIRECTOR OF MINING AND GEOLOGY  
DATED 30-08-2019
- EXHIBIT.P2 TRUE COPY OF QUARRYING LEASE DATED 04-11-2019  
REGISTERED AS DOCUMENT NO.1119/2019
- EXHIBIT.P3 TRUE COPY OF ENVIRONMENTAL CLEARANCE NO.30/2018  
DATED 14-02-2018 ISSUED BY THE DISTRICT  
ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
PATHANAMTHITTA
- EXHIBIT.P4 TRUE COPY OF LICENCE IN FORM LE-3 DATED 23-10-  
2018 TO POSSESS EXPLOSIVES ISSUED BY GOVERNMENT  
OF INDIA
- EXHIBIT.P5 TRUE COPY OF INTEGRATED CONSENT TO OPERATE  
DATED  
14.11.2018 ISSUED BY THE 3<sup>RD</sup> RESPONDENT
- EXHIBIT.P6 TRUE COPY OF LICENCE ISSUED BY THE PANCHAYAT ON  
07-08-2019
- EXHIBIT .P7 TRUE COPY OF RECEIPT DATED 27-02-2020 ISSUED  
BY THE 2<sup>ND</sup> RESPONDENT
- EXHIBIT.P8 TRUE COPY OF JUDGMENT DATED 26-08-2019 IN W.P.  
(C).NO.21247 OF 2019 OF THIS HON'BLE COURT
- EXHIBIT.P9 TRUE COPY OF COMMUNICATION DATED 19-03-2020  
ISSUED BY THE 2<sup>ND</sup> RESPONDENT
- EXHIBIT.P10 TRUE COPY OF DECISION OF THE 1<sup>ST</sup> RESPONDENT  
PANCHAYAT DATED 17-03-2020